

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.101  
**C.P.(IB)/93(AHM)2023**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bank of Maharashtra

.....Applicant

V/s

Vashistha Industries Ltd

.....Respondent

**Order delivered on: 14/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT**

For the Applicant : Ms. M.A Gogia, Adv.

For the Respondent : Mr. Masoom K Shah, Adv.

**ORDER**

In terms of the last order dated 29.04.2024 the amendment has been carried out in Form-1 in the main petition on 06.05.2024 which is reflecting in the physical file.

Learned counsel for the applicant further submit that amended Xerox copy of the Form-1 under the signature of the counsel along with copy of the demand notice dated 11.01.2017 has also been filed with a copy to the opposite counsel on 06.05.2024 through email.

Today, Ld. counsel for the respondent has filed affidavit in reply to the amendment in the petition across the Bar along with one annexure-A. which is an order of this Tribunal passed in CP 145 of 2024 dated 10.04.2024. The same is taken on record. Ld. Counsel for the applicant seeks liberty to file rejoinder to the reply to the amendment filed by the respondent as well as additional affidavit in support of the demand notice filed with the amended Form-1.

Re-list on 21.06.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**